

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 15
CP (IB) No. 52/Chd/Hry/2022**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Mangalam Filing Station ...Petitioner-Operational Creditor

Vs.

Kokila Mining Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Mayank Mathur, Advocate for the petitioner-operational creditor.

Mr. Drupad Sangwan, Advocate for the respondent-corporate debtor.

Affidavit of service has been filed by petitioner-operational creditor vide Diary No. 00022/2 dated 02.09.2022. The same is taken on record. Learned counsel for the respondent is directed to file reply within three weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. The matter be listed on 11.01.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 17, 2022
YP